

THE CONSERVATION OF FOREIGN EXCHANGE AND PRE-
VENTION OF SMUGGLING ACTIVITIES (AMENDMENT)
ACT, 1993

No. 52 OF 1993

[27th August, 1993.]

An Act further to amend the Conservation of Foreign Exchange
and Prevention of Smuggling Activities Act, 1974.

Enacted by Parliament in the Forty-fourth Year of the Republic
of India as follows:—

1. (1) This Act may be called the Conservation of Foreign Exchange
and Prevention of Smuggling Activities (Amendment) Act, 1993.

Short
title
and com-
mence-
ment.

(2) It shall be deemed to have come into force on the 25th day of
June, 1993.

2. In the Conservation of Foreign Exchange and Prevention of
Smuggling Activities Act, 1974 (hereinafter referred to as the prin-
cipal Act), in section 9, in sub-section (1), for the figures, letters and
words "31st day of July, 1993", the figures, letters and words "31st day
of July, 1996" shall be substituted.

Amend-
ment of
section
9 of
Act 52
of 1974.

3. (1) The Conservation of Foreign Exchange and Preven-
tion of Smuggling Activities (Amendment) Ordinance, 1993, is hereby
repealed.

Repeal
and
saving.

(2) Notwithstanding such repeal, anything done or any ac-
tion taken under the principal Act, as amended by the said Ordinance,
shall be deemed to have been done or taken under the principal Act as
amended by this Act.

Ord. 26
of 1993.